

**FORM A****PUBLIC ANNOUNCEMENT**

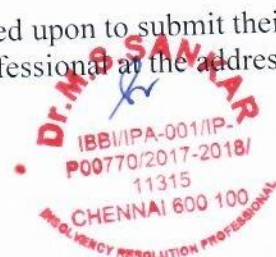
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/s. J.R.T. AGROMIN TRADING PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	J.R.T. AGROMIN TRADING PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	07/03/32007
3.	Authority under which corporate debtor is incorporated / registered	Companies Act 1956, ROC – CHENNAI
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51100TN2007PTC062640
5.	Address of the registered office and principal office (if any) of corporate debtor	52/14 SOUNDARYA COLONY, ANNA NAGAR WEST, CHENNAI 600101 IN
6.	Insolvency commencement date in respect of corporate debtor	Order dated 25/10/2019
7.	Estimated date of closure of insolvency resolution process	22/04/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Dr. M.S.SANKAR IBBI/IPA-001/IP-P00770/2017-2018/11315
9.	Address and e-mail of the interim resolution professional, as registered with the Board	A 1206, S&S Sarvam, 200 Feet Pallavaram Thuraipakkam Radial Road, Pallikaranai, Chennai 600100 <a href="mailto:m.s.sankar@outlook.com">m.s.sankar@outlook.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	A 1206 S&S Sarvam, 200 Feet Pallavaram Thuraipakkam Radial Road, Pallikaranai, Chennai 600 100. <a href="mailto:jrtagrominirp@gmail.com">jrtagrominirp@gmail.com</a>
11.	Last date for submission of claims	08/11/2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="http://ibbi.gov.in/downloadform.html">http://ibbi.gov.in/downloadform.html</a> Physical Address:

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the JRT Agromin Trading Private Limited on 25/10/2019

The creditors of JRT Agromin Trading Private Limited, are hereby called upon to submit their claims with proof on or before 08/11/2019 to the interim resolution professional at the address mentioned against entry No. 10.



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional: Dr. MADURAI SUNDARAM SANKAR

Date and Place: 25/10/2019 Chennai.



*M. S. S.*  
**Dr. MADURAI SUNDARAM SANKAR**  
Insolvency Resolution Professional  
Reg. No. IBBI/PA-001/IP-P00770/2017-2018/11315